

Bail Application:- Parveen s/o Ramphal
FIR No. 379/2019
PS Begum Pur
State vs. Parveen
U/s. 392/397/412 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Kuldeep @ Budda
FIR No. 0130/2020
PS Sultan Puri
State vs. Kuldeep @ Budda
U/s. 380/411/457 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Purushottam, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Gaurav Kumar Sharma
FIR No. 175/20
PS Prem Nagars
State vs. Gaurav Kumar Sharma
U/s. 307/353/186/34 IPC &
25/54/59 Arms Act

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Suraj Parkash Sharma, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Pawan @ Ankush s/o Rajesh
e-FIR No. 1270/19
PS Prem Nagar
State vs. Pawan @ Ankush
U/s. 380/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Amresh Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Pawan @ Ankush s/o Rajesh
e-FIR No. 1268/19
PS Prem Nagar
State vs. Pawan @ Ankush
U/s. 380/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Amresh Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Pawan @ Ankush s/o Rajesh
e-FIR No. 37733/19
PS Mangol Puri
State vs. Pawan @ Ankush
U/s. 380/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Amresh Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Deepesh @ Deepu s/o Rakesh
FIR No. 1191/2014
PS Subhash Place
State vs. Deepesh @ Deepu
U/s. 392/397/506 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Pradeep Chowdhary, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Raja @ Bhadak s/o Vinod
e-FIR No. 00902/2019
PS Subhash Place
State vs. Raja @ Bhadak
U/s. 188 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Sachin Kr. Shukla, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Rahul s/o Dayaram
FIR No. 178/18
PS Maurya Enclave
State vs. Rahul
U/s. 25/54/59 Arms Act

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Rakesh Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Sagar @ Sunny s/o Shankar
FIR No. 05/2020
PS Begumpur
State vs. Sagar @ Sunny
U/s. 323/452/506/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. B. S. Solanki, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that accused Sagar was released on interim bail from Tihar Jail on 16.04.2020 and his interim bail had expired on 01.06.2020. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that co-accused are still at large, investigation is going on and if he is released on bail then the accused may threaten the injured and the complainant. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that accused Sagar @ Sunny was earlier released on interim bail but he did not threaten the complainant or the injured. The accused is only 19 years old, has clean antecedents and the investigation qua him is complete. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Pankaj @ Ankit
FIR No. 446/19
PS Ashok Vihar
State vs. Pankaj @ Ankit
U/s. 392/397/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Ms. Anjulata, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Kashi @ Karan
e-FIR No. 1418/19
PS Mangol Puri
State vs. Kashi @ Karan
U/s. 411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Satish Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Tarun Singh Verma
FIR No. 0122/2020
PS Mangol Puri
State vs. Tarun Singh Verma
U/s. 380/411/454 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Ms. Sharda Garg, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he has clean antecedent. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. She prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence is heinous, the gravity of the offence is serious in nature and if granted bail, the accused may jump the bail. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the accused has clean antecedents, the recovery of stolen property has already been effected and the investigation qua the accused is almost complete. There is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witness. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Sushil Kumar s/o Ganga Saran
FIR No. 394/2020
PS Shalimar Bagh
State vs. Sushil Kumar
U/s. 356/379/411/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
None for the accused.

An application u/s 437 Cr. P. C for grant of interim bail for 45 days has been moved on behalf of accused Sushil Kumar and the application has been received from Superintendent, Central Jail No.1, Tihar Jail. Application as well as the certificate given by the Superintendent, Central Jail no. 1, Tihar, perused, submissions of Ld. APP heard.

The accused in the present case is in JC since 13.05.2020. The FIR pertains to offence of theft and recovery of stolen property. No fruitful purpose would be served by detaining the accused in JC in penitentiary. Accordingly, the present application is allowed to the effect that the accused is admitted to interim bail for a period of 45 days computed from the date of his release from gaol on his furnishing a personal bond in the sum of Rs. 15,000/- only to the satisfaction of the Jail Superintendent.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be sent to the Superintendent, Central Jail no. 1, Tihar forthwith for information and compliance.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Vinod Kumar s/o Shyam Singh
e-FIR No. 000306/20
PS Vijay Vihar
State vs. Vinod Kumar
U/s. 379/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Ashok Gupta, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 02.06.2020. It is claimed in the application that the accused has been falsely implicated in the matter. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that if the accused is released on bail then the he may threaten the witness or tamper with the evidence. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the accused has clean antecedents, the recovery of stolen property has already been effected and the investigation qua the accused is almost complete. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Sunil @ Bittoo
FIR No. 394/2019
PS Begum Pur
State vs. Sunil @ Bittoo
U/s. 392/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Kashmir Singh, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

FIR No. 195/2018
PS Bharat Nagar
State vs. Nutan Puri
U/s. 420/419/506/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Pawan Kumar Shishodia, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **05.06.2020 till 11:30 a.m.**

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Diwan Chand Vedi S/o Late Sh. Rattan Lal
FIR No. 0277/2020
PS Vijay Vihar
U/s. 188 IPC and 33/58 of Delhi Excise Act 2009

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Krishan Kant Sharma, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Shanu S/o Mohd. Nawab
e-FIR No. 5179/20
PS Bharat Nagar
State vs. Shanu
U/s. 379/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. C.P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

FIR No. 65/2020
PS Maurya Enclave
State vs. Shahid Khan
U/s. 380/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Himanshu Shekhar Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by Naeem Saifi ie. Surety of accused Shahid Khan seeking permission to place on record copy of insurance certificate of vehicle no. DL-3S-CQ-0464 in compliance of order of the Ld. ACMM, North-West Rohini, Dated 05.05.2020.

Application pursued. Submissions heard.

Copy of insurance of vehicle no. DL-3S-CQ-0464 has been furnished by the applicant. However, order dated 05.05.2020 passed by the Ld. ACMM, North-West Rohini does not anywhere direct the surety of accused Shahid Khan to place on record copy of insurance of his aforementioned vehicle. The application is accordingly hereby dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Inderjeet Singh S/o Sh. Sukhraj Singh
e-FIR No.10919/2020
PS NSP
State vs. Inderjeet Singh
U/s. 379 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Harsh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

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(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Deepak @ Parveen S/o Sh. Ambe Prasad
e-FIR No. 19259/2018
PS Mangol Puri
State vs. Deepak @ Parveen
U/s. 379 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

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Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Deepak @ Parveen S/o Sh. Ambe Prasad
e-FIR No. 19259/2018
PS Mangol Puri
State vs. Deepak @ Parveen
U/s. 379 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

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Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Vikram Kumar S/o Sh. Ram Kripal
e-FIR No. 5931/20
PS Vijay Vihar
State vs. Vikram Kumar
U/s. 373/356/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Mahesh Kumar Malawat, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Sahajid S/o Idrish
FIR No. 036/2020
PS Keshav Puram
State vs. Sahajad
U/s. 394/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. D. Pattnaik, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Sarvan @ Sagar @ Tarun @ Pawan S/o Sh. Mahender Singh
FIR No. 08/20
PS Budh Vihar
State vs. Sarvan @ Sagar @ Tarun @ Pawan
U/s. 379/411/34 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Prince Gupta, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Sunil S/o Sh. Rewati Prasad
e-FIR No. 5179/20
PS Bharat Nagar
State vs. Sunil
U/s. 379/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. C.P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 03.06.2020 and file reply on 05.06.2020 till 11:30 AM.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Hari Shankar S/o Late Sh. Balkishan
e-FIR No. 6224/2020
PS Bharat Nagar
State vs. Hari Shankar
U/s. 379/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. A.K. Sharma, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned. SHO concerned is directed to file the reply on **05.06.2020 till 11:30 AM**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

FIR No. 148/19
PS Sultan Puri
State vs. Tarun
U/s. 457/380/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh.Brajesh Kumar Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for correction in order dated 26.05.2020 passed by the court of Sh. Sushil Kumar, Ld. MM, North-West Rohini has been moved stating that accused Tarun was granted bail vide the aforementioned order however, inadvertently in the order the PS was mentioned as Mangol Puri instead of PS Sultan Puri. It has been prayed that the necessary correction be made in the order dated 26.05.2020.

The record of the case was called and the same was duly furnished by the CMM Office, North West Rohini. Perusal of the record shows that the bail application pertained to FIR No.148/19 PS Sultan Puri. In the reply the IO also mentioned the FIR No. as 148/19 PS Sultan Puri. It appears that on order dated 26.05.2020 (whereby bail was granted to Tarun), the PS was mistakenly mentioned as Mangol Puri which ought to have been PS Sultan Puri. **The error is regretted and it is hereby clarified that on 26.05.2020 accused Tarun was granted bail in FIR No.148/19 PS Sultan Puri. The remaining order dated 26.05.2020 shall be read as it is.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

FIR No. 58/2020
PS Bharat Nagar
State vs. Vinay @ Padam
U/s. 363 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

SI Harkesh IO of the case in person.

An application for issuance of open ended NBW's against the accused Padam Thapa @ Vinay S/o Ram Bahadur has been moved by the IO.

Application and case file perused.

Submissions of the IO as well as the Ld. APP for State heard.

From the investigation conducted till date, it appears that the accused Vinay @ Padam Thapa had kidnapped one minor girl namely Asha Kumari and he had forcibly taken the girl to Nepal. All efforts to nab the accused have been futile, accordingly the present application is allowed to the effect that open ended NBWs be issued against the accused Padam Thapa @ Vinay S/o Ram Bahadur to be executed through SHO concerned. The warrants shall remain operative till they are executed or cancelled. The SHO concerned is directed to make all efforts and to follow extant guidelines for execution of NBWs against the accused. He may approach the MEA or the Nepal Embassy for execution of NBWs.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

FIR No. 155/19
PS Ashok Vihar
State vs. Seema Devi & Ors.
U/s. 341/323/34 IPC

04.06.2020

Fresh Chargesheet received.

Present:- Ms. Tanya Uppal, Ld. APP for the State.

IO ASI Subhash Chander in person.

Accused persons namely Seema Devi, Raj Kumar and Dhannu have been chargesheeted without arrest but not appearing today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **15.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

e-FIR No. 450/18
PS Keshav Puram
State vs. Deepak Swami
U/s. 379/411 IPC

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. Satyajit Kumar Singh, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply received from SHO Concerned.

Issue a court notice to the Ahlmad of the court of Ms. Pooja Aggarwal, Ld. MM North-West Rohini to appear in person along with case file of aforementioned e-FIR on **06.06.2020 at 12:00 Noon**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

FIR No. 338/2020
PS Sultan Puri
State vs. Dinesh @ Gittak
U/s. 356/379/411 IPC

04.06.2020

Fresh Chargesheet received.

Present:- Ms. Tanya Uppal, Ld. APP for the State.

SI Deepti on behalf of IO SI Mohit Batan in the case in person.

Accused Dinesh @ Gittak is stated to be in J/C but not being produced today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **15.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Dinesh @ Sonu S/o Sh. Satbir Singh
FIR No. 183/20
PS Kanjhawla
State vs. Dinesh @ Sonu
U/s. 33/58 Delhi Excise Act

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. S.P. Dhankar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **23.05.2020**. It is claimed in the application that the accused has been falsely implicated in the matter and he is the sole bread earner of his family. Ld. Defence Counsel argued that accused is no more required to be detained in judicial custody and he prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature and the huge quantity of illicit liquor has been recovered from the accused persons. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material on record, it is evident that 172 cartons of illicit liquor have been recovered from Dinesh @ Sonu and co-accused. The investigation of the case is at primary stage, previous involvement record of Dinesh @ Sonu shows that he was earlier also apprehended in matters relating to Delhi Excise Act. There is every livelihood that upon release on bail Dinesh @ Sonu may commit a similar offence in future. **Accordingly, he is not entitled to the discretionary relief of bail and the present bail application is hereby dismissed being devoid of merit.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Arun Kumar @ Seolti S/o Changej
FIR No. 183/20
PS Kanjhawla
State vs. Arun Kumar @ Seolti
U/s. 33/58 Delhi Excise Act

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. S.P. Dhankar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **23.05.2020**. It is claimed in the application that the accused has been falsely implicated in the matter and he is the sole bread earner of his family. Ld. Defence Counsel argued that accused is no more required to be detained in judicial custody and he prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature and the huge quantity of illicit liquor has been recovered from the accused persons. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material on record, it is evident that 172 cartons of illicit liquor have been recovered from Arun Kumar @ Seolti and co-accused. The investigation of the case is at primary stage. The fact that five cars carrying illicit liquor were recovered from the accused persons shows the organised manner in which the offence was planned. There is every livelihood that upon release on bail Arun Kumar @ Seolti may commit a similar offence in future. **Accordingly, he is not entitled to the discretionary relief of bail and the present bail application is hereby dismissed being devoid of merit.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020

Bail Application:- Accused Ravinder @ Ravi S/o Sh. Silak Ram
FIR No. 183/20
PS Kanjhawla
State vs. Ravinder @ Ravi
U/s. 33/58 Delhi Excise Act

04.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.
Sh. S.P. Dhankar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **23.05.2020**. It is claimed in the application that the accused has been falsely implicated in the matter and he is the sole bread earner of his family. Ld. Defence Counsel argued that accused is no more required to be detained in judicial custody and he prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature and the huge quantity of illicit liquor has been recovered from the accused persons. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material on record, it is evident that 172 cartons of illicit liquor have been recovered from Ravinder @ Ravi and co-accused. The investigation of the case is at primary stage, previous involvement record of Ravinder @ Ravi shows that he was earlier also apprehended in matters relating to Delhi Excise Act. There is every likelihood that upon release on bail Ravinder @ Ravi may commit a similar offence in future. **Accordingly, he is not entitled to the discretionary relief of bail and the present bail application is hereby dismissed being devoid of merit.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/04.06.2020